

run-away engine at 9.30 hours on 25-7-57 it was found that it was opened to one quarter.

Second Fireman Kachrabhai died on the spot. Driver Rahim Bux and first Fireman Bansi R sustained injuries.

On the advice of the accident, Assistant Surgeon Botad left Botad in a private car at 2.30 hours and reached the site at 2.50 hours. After rendering the necessary medical aid, the injured were brought in the car to Botad Railway Hospital at 3.30 hours and were later on sent to Bhavnagar Railway Hospital by 3.34 Down in charge of Assistant Surgeon Dhola leaving Botad at 6.05 hours.

Shri Rahim Bux, Driver of the goods train, sustained very minor injuries and has been discharged from the hospital on 27-7-1957. Fireman Bansi R had a small fracture, he is still in the hospital and his condition is reported to be satisfactory.

Divisional Officers' Enquiry started after through communication was resorted at 12.45 hours on 25-7-1957 and is still in progress. Police is also conducting an enquiry. So far no one has been suspected of foul play. At the time the run-away engine left the loco shed, it appears, that the derailing switch at the exit of the loco shed was not in the normal i.e. the derailing position but was set for the station.

The approximate cost of damage to permanent way was Rs. 15,000 and to rolling stock Rs. 3,65,000.

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in its First Report has recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

1. Shri T. R. Neswi.
2. Dr. Sushila Nayar.
3. Kunwarani Vijaya Raju.

- 4 Shri Chandikeshwar Sharan Singh Ju Deo.
- 5 Shrimati Lalita Rajya Laxmi.
- 6 Shri Kamal Narain Singh.
- 7 Shri Laxmi Narayan Bhanja Deo.
- 8 Shri J B Kripalani
- 9 Shri Indulal Kanaiyalal Yajnik.
- 10 Shri C Balu Reddy.
- 11 Shri Braj Raj Singh, and
- 12 Rani Manjula Devi.

I take it that the House agrees with the recommendation of the Committee

Hon. Members: Yes

Mr. Speaker: The Members will be informed accordingly

ELECTION TO COMMITTEES

COFFEE BOARD

The Minister of Commerce (Shri Kanungo): I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members on the Coffee Board constituted under the said Act."

Mr. Speaker: The question is:

"That in pursuance of clause (xiv) of sub-section (2) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members on the Coffee Board constituted under the said Act."

The motion was adopted.